



ABSTRACT

Corona virus (COVID-19) pandemic – Willingness to contribute one day's salary to the Chief Minister's Public Relief Fund by the Service Associations of Government Officials, Employees and Teachers to support the relief and preventive measures being taken by the Government – Accepted - Orders Issued.

PERSONNEL AND ADMINISTRATIVE REFORMS (K) DEPARTMENT

G.O. (Ms) No. 41

Dated: 03.04.2020

விகாரி, பங்குனி - 21

திருவள்ளூர் ஆண்டு 2051

ORDER:

The Government is taking effective measures to control the spread of novel Corona virus pandemic. The Hon'ble Chief Minister has made an appeal to the public, to contribute generously to the Chief Minister's Public Relief Fund towards the measures, being taken by the Government to control the Corona virus disease.

2. The Service Associations of Government Officials, Employees and Teachers have expressed their willingness to contribute one day's salary to the Chief Minister's Public Relief Fund to support the relief and preventive measures being taken by the Government to control the spread of Corona virus pandemic.

3. The Government have decided to accept the willingness of the Service Associations of Government Officials, Employees and Teachers and direct that the voluntary contributions of one day's salary / more than one day's salary of the Government Officials, Employees and Teachers to the "Chief Minister's Public Relief Fund" towards the relief and preventive measures being taken by the Government to control the spread of Corona virus pandemic, be deducted from their pay bill for the month of April / May 2020.

4. The following procedures be followed to facilitate the contributions made by the Government Officials, Employees and Teachers:-

- i. Any Official / Employee / Teacher willing to voluntarily contribute one day's salary or more than one day's salary to the "Chief Minister's Public Relief Fund", shall give his/her consent in writing to the concerned Drawing and Disbursing Officer.
- ii. The Drawing and Disbursing Officers shall make use of the IFHRMS application for calculating one day's / more than one day's salary in the pay bill for the month of April / May 2020. This amount shall be deducted on the basis of gross amount of salary for the month of April / May 2020 and credited directly to the "**Chief Minister's Public Relief Fund**" Savings Bank Account maintained at Indian Overseas Bank, Secretariat Branch, Chennai-9 (SB A/c No.117201000000070, IFS Code IOBA0001172, CMPRF PAN No.AAAGC0038F) on the due

date of disbursement of salary. The Drawing and Disbursing Officers shall inform the District level Officers and Heads of Departments on the Electronic Clearing System (ECS) mode of deduction from the monthly pay bill and the amount credited to the Chief Minister's Public Relief Fund account along with list of employees from whose salaries, the contributions are deducted.

- iii. If any of the offices do not have Electronic Clearing System (ECS) mode of payment for salary of the staff members, the Pay Drawing and Disbursing Officers shall obtain a consolidated crossed Cheque or Demand Draft in favour of the "Chief Minister's Public Relief Fund". The Cheque / Demand Draft along with the statement of Names, Designation and the name of the office of the contributing employees shall be sent to the District level Nodal Officer of that Department nominated by the concerned Heads of Department. The Nodal Officer, in turn, will send the Cheques / Demand Drafts, so received along with the statement of particulars to the Deputy Secretary to Government and Treasurer, Chief Minister's Public Relief Fund, Finance Department, Secretariat, Chennai-9, under intimation to the concerned Heads of Department. The Heads of Department will monitor the collection and forwarding of contributions along with the statements to the Chief Minister's Public Relief Fund. Heads of Department shall nominate an officer of his Department in each District as Nodal Officer.
- iv. In respect of Offices of Heads of Department and the departments of Secretariat, the same procedure shall be followed and the Drawing and Disbursing Officer shall send the details of Electronic Clearing System (ECS) / Cheque / Demand Draft and statement of particulars direct to the Chief Minister's Public Relief Fund.
- v. In respect of Self-drawing Officers, the same procedure outlined above shall be followed.
- vi. The Drawing and Disbursing Officers shall allow tax exemption to the extent of 100% (under section 80(G) of Income Tax Act) on the contribution to the Chief Minister's Public Relief Fund. Employees who have contributed to the Chief Minister's Public Relief Fund other than salary deduction may get receipt for such contribution from Chief Minister's Public Relief Fund, to avail tax exemption.
- vii. Any employee willing to contribute more than one day's salary may also be permitted to do so, following the procedure under item (i) above.
- viii. These orders may be applied *mutatis mutandis* to all employees of Local Bodies, Universities, Board and Corporations, Aided Educational Institutions and other Institutions receiving grants from the Government and also to the employees drawing Consolidated Pay, based on the willingness obtained from the employees.

5. The Drawing and Disbursing Officers shall ensure that the contributions are made purely voluntarily and the above procedures have been evolved only in order to facilitate the request made by the Service Associations of Government Officials, Employees and Teachers for contribution to the Chief Minister's Public Relief Fund.

6. This order issues with the concurrence of the Finance Department vide its U.O.No.14922/CMPRF/2020-1,dated 01.04.2020.

(BY ORDER OF THE GOVERNOR)

K. SHANMUGAM
CHIEF SECRETARY TO GOVERNMENT

To

All Additional Chief Secretaries/Principal/ Secretaries to Government,
Secretariat, Chennai – 9.

All Heads of Departments. (Through Secretariat Departments concerned)

All District Collectors.

The Registrar, High Court of Madras, Chennai / Madurai.

The Secretary, Tamil Nadu Public Service Commission, Chennai – 3

All Universities / Public Sector Undertakings / Boards / Corporations, etc.,

The Secretary / Commissioner of Treasuries and Accounts, Chennai – 35

The Pay and Accounts Officers, Chennai- 5/9/35/79/ Madurai.

All Treasury Officers.

The Accountant General, Chennai – 18/35.

The Resident Audit Office, Chennai – 9.

The Deputy Director General and State Informatics Officer,
National Informatics Centre, Chennai – 90

The Senior Technical Director, National Informatics Centre, Chennai – 9

Copy to:

The Principal Secretary – I to Chief Minister, Chennai – 9.

The Secretary to Governor, Raj Bhavan, Chennai – 22.

The Special Personal Assistant to Minister for Fisheries,
Personnel and Administrative Reforms, Chennai – 9.

The Principal Private Secretary to Chief Secretary to Government, Chennai – 9.

The Principal Private Secretary to Additional Chief Secretary to Government,
Finance department, Chennai–9.

The Principal Private Secretary to Secretary to Government,
Personnel and Administrative Reforms Department, Chennai – 9.

The Personnel and Administrative (AR-II) Reforms Department, Chennai – 9.

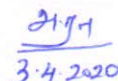
The Finance (CMPRF/BPE) Department, Chennai – 9.

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//Forwarded By Order//


3.4.2020

SECTION OFFICER


3.4.2020